

**Central Administrative Tribunal
Principal Bench**

**CP No.256/2019
in OA No.768/2019**

New Delhi, this the 19th day of July, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

Sh. Vikram Sharma, Aged 35 years
S/o Sh. Ramesh Chand
R/o House No. 115, Basant Vihar
Narwana, Jind, Haryana.Applicant

(By Advocate: Shri Anmol Pandita)

Vs.

1. Sh. Santosh Kumar Mall
The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi.
2. Smt. Dr. V. Vijayalakshmi
The Joint Commissioner(Administration Branch)
Kendriya Vidhyala Sangathan
18, Institutional Area, Shaheed Jeet
Singh Marg, New Delhi-110016. ...Respondents

(By Advocate: Shri U.N. Singh)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant filed OA No.768/2019 feeling aggrieved by the steps taken by the respondents in

relation to the selection to the post of PGT (Physics). The OA was disposed of on 07.03.2019 directing the respondents to pass orders on the representation dated 28.02.2019, submitted by the applicant, within a period of six weeks from the date of receipt of copy of the Order.

2. This contempt case is filed alleging that the respondents did not comply with the Order passed in the OA.

3. We heard Shri Anmol Pandita, learned counsel for the petitioner and Shri U.N. Singh, learned counsel for the respondents.

4. The only direction issued in the OA was to dispose of the representation of the applicant dated 28.02.2019.

5. Today, learned counsel for the respondents placed before us a copy of the memorandum dated 03.04.2019 through which the representation of the applicant was disposed of. With that, the Order in the OA stands complied with. In case the applicant is not satisfied with the Memorandum dated 03.04.2019, it shall be open to him to pursue the remedies in

accordance with law. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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